

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 250 OF 2006

DAMYANTI DEVI

Petitioner(s)

VERSUS

INDRAJEET

Respondent(s)

(With appln(s) for stay and with prayer for interim relief and office report )  
[FOR ORDERS ]

Date: 28/09/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE  
HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s) Mr. R.C. Kaushik,Adv.

For Respondent(s) Mr. D.K.Thakur, Adv.  
Mr. D. Jha, Adv.  
Mr. R.K. Singh, Adv.  
Mr. Nitin Thakur, Adv.  
Mr. Sushil Kumar, Adv.  
Mr. Debasis Misra,Adv.

UPON hearing counsel the Court made the following  
ORDER

The Transfer Petition is disposed of in terms of signed  
order. No order as to costs.

(Pardeep Kumar) (Neeru Bala Vij)  
Court Master Court Master  
[SIGNED ORDER IS PLACED ON THE FILE ]  
IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION [CIVIL] NO.250 OF 2006

Damyanti Devi

...Petitioner

VERSUS

Indrajeet

...Respondent

ORDER

TARUN CHATTERJEE, J.

This is an application filed at the instance of the wife -  
Damyanti Devi - for transfer of divorce proceedings  
being  
Divorce Petition No.417 of 2005, now pending before the Family  
Court, Azamgarh, U.P. to the District Court within Delhi  
jurisdiction.

We have heard the learned counsel for the parties and  
after going through the materials on record, we are not  
inclined to  
transfer the aforesaid divorce proceedings to the District Court  
within Delhi jurisdiction as we do not find from the transfer  
petition any allegation made against the husband by the wife  
nor of his relations harassing the petitioner while attending the  
court at Azamgarh, U.P. However, considering the facts and  
circumstances of the case, we direct that the husband-  
respondent shall pay a sum of Rs.5000/- towards traveling and  
boarding expenses to the petitioner-wife with a companion for  
each attendance at Azamgarh Court. Such payment shall be  
made by the husband to the petitioner at least seven days prior  
to her attendance in Azamgarh Court. With these  
observations, the transfer petitioner is disposed of with no order  
as to costs.

.....J.  
[ TARUN CHATTERJEE ]

....J.

.....  
[ DALVEER BHANDARI ]

NEW DELHI  
SEPTEMBER 28, 2007